

12.12 hrs.

PAPERS LAID ON THE TABLE

[English]

Review on the working of and Annual Report of Bengal Immunity Limited, Calcutta for 1987-88

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government on the working of the Bengal Immunity Limited Calcutta, for the year 1987-88.
- (ii) Annual Report of the Bengal Immunity Limited Calcutta, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6748/88]

Oil Industry Development Board (Employees' Travelling Allowance) Amendment Rules, 1988, the view on the working of and Annual Report of Bongaigaon Refinery and Petrochemicals Ltd. for 1987-88 etc.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): I beg to lay on the Table:

- (1) A copy of the Oil Industry Development Board (Employees' Travelling Allowance) Amendment Rules, 1988 (Hindi and English versions) published in

Notification No. G.S.R. (1038(E) in Gazettee of India dated the 28th October, 1988 under sub-section (3) of section 31 of the Oil Industry Development Act, 1974. [Placed in Library. See No. LT-6749/88]

- (2) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited, for the Year 1987-88.

(ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6750/88]

(b) (i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1987-88.

(ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6751/88]

**Notification under Finance Act, 1979
Re: Exemption from Payment of foreign travel tax**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AF-

FAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT): On behalf of Shri Ajit Panja, I beg to lay on the Table a copy of the Notification No. G.S.R. 1056(E) (Hindi and English versions) published in Gazette of India dated the 3rd November, 1988 together with an explanatory memorandum regarding exemption from payment of foreign travel tax to the delegation from U.S.S.R. who visited India in November, 1988, under section 41 of the Finance Act, 1979. [Placed in Library. See No. LT-6752/88]

Indian Telegraph (Eleventh Amendment) Rules, 1988

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): I beg to lay on the Table a copy of the Indian Telegraph (Eleventh Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 916(E) in Gazette of India dated the 9th September, 1988 under sub-section (5) of section 7 of the Indian Telegraph Act, 1985. [Placed in Library. See No. LT-6753/88]

Annual Report of and Review on the Working of Punjab State Electricity Board for 1986-87

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Punjab State Electricity Board, Patiala, for the year 1986-87 undersub-section (1) of section 75 of the Electricity (Supply) Act, 1948 read with Clause (c) (iv) of the Proclamation dated the 11th May, 1987

issued by the President in relation to the State of Punjab.

- (2) Review by the Government (Hindi and English versions) on the working of the Punjab State Electricity Board, Patiala, for the year 1986-87.

- (3) A copy of the Annual Statement of Accounts (Hindi and English versions) of the Punjab State Electricity Board, Patiala, for the year 1986-87 together with Audited Report thereon, under sub-section (5) of section 69 of the Electricity (Supply) Act, 1948 read with Clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Statement of Accounts of the Punjab State Electricity Board, Patiala, for the year 1986-87. [Placed in Library. See No. LT-6754/88]

Notifications under Companies Act, 1956

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:-

- (i) The Companies (Central

- Government's) General Rules and Forms (Amendment) Rules, 1988 published in Notification No. G.S.R. 479(E) in Gazette of India dated the 22nd April, 1988.
- (ii) The Company Law Board (Bench) (Amendment) Rules, 1988 published in Notification No. S.O. 560(E) in Gazette of India dated the 10th June 1988.
- (iii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1988 published in Notification No. G.S.R. 694(E) in Gazette of India dated the 10th June, 1988.
- (iv) The Companies (Particulars of Employees) (Amendment) Rules, 1988 published in Notification No. GSR 695(E) in Gazette of India dated the 10th June, 1988.
- (v) The Cost Accounting Records (Chemical Industries) Amendment Rules, 1988 published in Notification No. G.S.R. 732 in Gazette of India dated the 17th September, 1988.
- (vi) The Companies (Central Government's) General Rules and Forms (Fourth Amendment) Rules, 1988 published in Notification No. G.S.R. 782(E) in Gazette of India dated the 13th July, 1988.
- (vii) The Companies (Fees and Applications) (Amendment) Rules, 1988 published in Notification No. G.S.R. 783(E) in Gazette of India dated the 13th July, 1988.
- (viii) The Manufacturing and other Companies (Auditor's Report) Order, 1988 (Hindi and English versions) published in Notification No. G.S.R. 909(E) in Gazette of India dated the 7th September, 1988. [Placed in Library. See No. LT-6755/88]
- (2) A copy of the Notification No. G.S.R. 481(E) (Hindi and English versions) published in Gazette of India dated the 22nd April, 1988 making certain amendments to the Notification No. G.S.R. 507(E) dated the 24th June, 1985 under sub-section (3) of section 637 of the Companies Act, 1956. [Placed in Library. See No. LT-6756/88]
- (3) A copy each of the Notifications (Hindi and English versions) issued under sub-section (2) of section 1 of the Companies (Amendment) Act, 1988.
- (i) G.S.R. 781(E) published in Gazette of India dated the 13th July, 1988 appointing the 15th July, 1988 as the date on which the provisions of sections 3, 57(a), 63 and 67 of the said Act shall come into force.
- (ii) S.O. 559(E) published in Gazette of India dated the 10th June, 1988 appointing the 15th June, 1988 as the date on which the provisions of the said Act specified in the Schedule shall come into force. [Placed in Library. See No. LT-6757/88]

[Sh. M. Arunachalam]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 641 of the Companies Act, 1956:-

(i) G.S.R. 480(E) published in Gazette of India dated the 22nd April, 1988 making certain amendments in Table A of Schedule I Annexed to the said Act.

(ii) G.S.R. 784(E) published in Gazette of India dated the 13th July, 1988 making certain amendments in Schedule V, VI and XII of the said Act. [Placed in Library. See No. LT-6758/88]

(5) A copy of the Notification No. G.S.R. 909(E) Hindi and English versions) published in Gazette of India dated the 7th September, 1988 containing corrigendum to Notification No. G.S.R. 783(E) dated the 13th July, 1988. [Placed in Library. See No. LT-6759/88]

12.04 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY -GENERAL: Sir, I have to report the following message received from the secretary-General of Rajya Sabha:-

"In accordance with the provisions of Rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Contract (Amendment) Bill, 1988, which has been passed by

the Rajya Sabha at sitting held on the 21st November, 1988."

INDIAN CONTRACT (AMENDMENT) BILL

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the Indian Contract (Amendment) Bill, 1988, as passed by Rajya Sabha.

12.04 1/2 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

[English]

Forty-Ninth Report

SHRI VAKKOM PURUSHOTHAMAN (Alleppey): I beg to present the Forty-ninth Report (Hindi and English version) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Twenty-second Report on Bharat Heavy Plate & Vessels Limited.

(Interruptions)

KUMARI MAMATA BANERJEE: (Jadavpur): Yesterday 3 INTUC workers died because of police firing. We want a full discussion. (Interruptions)

MR. DEPUTY-SPEAKER: You give it in writing. I will find out.

(Interruptions)

SHRI H.A. DORA (Srikakulam): We have given a substantive motion against the Governor of A.P